

2

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A.No.561 of 1996

Dated New Delhi, this 18th March, 1996.

HON'BLE MR JUSTICE P. K. SHYAMSUNDAR, ACTING CHAIRMAN
HON'BLE MR K. MUTHUKUMAR, MEMBER(A)

Brij Mohan
H-III/77 Mahavir Enclave
Plam Dabri Road
NEW DELHI-110041.

... Applicant

By Advocate: Shri Avik Datta
versus

Director General
Sports Authority of India.

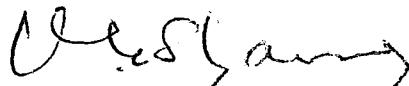
... Respondent

O R D E R (Oral)
Mr Justice P. K. Shyamsundar

After arguing the matter for sometime, the learned counsel for the applicant says that he wants to withdraw the application so that he can make another application with proper averments. The application is, therefore, dismissed as withdrawn giving liberty to the applicant to file a fresh application with proper averments.


(K. Muthukumar)

Member(A)



(P. K. Shyamsundar)

Acting Chairman

dbc